

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

103. IA/1919/2024 C.P. (IB)/506(MB)2022

**IN THE MATTER OF**

DMI Finance Private Limited

... Petitioner

Vs

Goldsouk Infrastructure Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 26.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Kunal Kanungo (VC)

For the Respondent:

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**ORDER**

**1919 of 2024**- The prayer in the application is for reducing the cost imposed vide order dated 12.03.2024 to Rs. 5 lacs. Ld. Counsel for the Applicant made an attempt to justify the conduct on the part of the Applicant and tendered an apology stating that henceforth, the Applicant would be more vigilant with respect to the case. In view of the submissions made, we deem it appropriate to reduce the cost from Rs. 10 lacs to Rs. 5 lacs. In view of the same, the IA is **allowed** and **disposed of**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/